

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P. (C) No. 6129 of 2003

Sri Chaibasa Goushala, ChaibasaPetitioner
Versus
The State of Jharkhand and Ors. Respondents

.....
CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioner : Mrs. Jasvindar Mazumdar, Advocate
For Respondent-State : Mr. P.C. Roy, SC (L & C)-I
.....

13/07.09.2021 Mrs. Jasvindar Mazumdar, learned counsel for the petitioner has sought adjournment of one week in this case so as to seek instruction.

Learned counsel for the State, Mr. P.C. Roy, SC (L & C)-I has prayed for more time so as to ascertain the present development of the case.

Considering the rival submissions of the parties, two weeks time is granted to the State, as well as to the petitioner to file appropriate application with regard to present status of the land.

Put up this case after two weeks.

(Kailash Prasad Deo, J.)